

appears that out of 11 chargesheet witnesses, 9 witnesses have been examined. The doctor and the I.O. are still to be examined in the trial.

Same was the position while this Court had rejected the bail application of the petitioner on 06.03.2020 passed in B.A. No. 12015 of 2019.

The learned A.P.P. opposes the petitioner's prayer for bail.

Having heard the learned counsel for the parties and keeping in view that no prosecution witness has been examined in the trial for more than a year, I am inclined to enlarge the petitioner on bail. Accordingly, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 20,000/- (Rupees Twenty thousand) with two sureties of the like amount each to the satisfaction of the learned Additional Sessions Judge-I, Simdega in connection with S.T. No. 105 of 2019, subject to the condition that (i) one of the bailors shall be the local resident of Simdega district and (ii) the petitioner shall fully co-operate in the trial and shall appear before the trial court on each and every date unless his physical appearance for a particular date is exempted by specific order of the trial court, failing which the trial court shall be at liberty to cancel the bail bond of the petitioner.

(Rajesh Shankar, J.)

Manish